

[Dr. Karan Singh]

given before the Joint Committee on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith.

MR. SPEAKER: Statement by Deputy Prime Minister.

(Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North-east): What are we to do here if we are not allowed to make our submissions?

MR. SPEAKER: I have already permitted and you have made your statement. You cannot make two statements.

DR. SUBRAMANIAM SWAMY: I want to make a submission....**

(Interruptions)

MR. SPEAKER: Nothing will go on record. You have already made your statement; I have allowed you to make a statement.

11.37 hrs.

STATEMENT RE. APPOINTMENT OF AN EXPERT COMMITTEE TO STUDY THE IMPACT OF CONCESSIONS PROVIDED IN TAX LAWS

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI CHARAN SINGH): In my Budget speech on 28th February, I had indicated that an Expert Committee of economists and tax administrators will be appointed to study the impact of concessions provided in our tax laws—especially those relating to corporation tax and central excise—on the techniques of production used in industry and make recommendations for reform

in order to encourage the adoption of labour intensive methods of production. The House will be happy to know that Professor V. M. Dandekar, the noted economist, at present Director of Gokhale Institute of Politics & Economics, Pune, has kindly agreed to be the Chairman of the Committee. Besides the Chairman, the Committee will consist of three non-official members well known for their contribution in the field of Indian economics and interest in public affairs. The three non-official members are:

- (i) Dr. A. Vaidyanathan, RBI Fellow Centre for Development Studies Trivandrum.
- (ii) Dr. Anand P. Gupta, Professor of Economics Indian Institute of Management Ahmedabad.
- (iii) Shri L. C. Jain, Chairman All India Handicrafts Board.

Two senior officers, one from the Central Board of Excise and Customs and the other from the Central Board of Direct Taxes, both having intimate knowledge of the tax laws in their respective areas and long experience of their actual working, will be nominated to the Committee. Dr. A. Bagchi, Director in the Fiscal Policy Section of the Department of Economic Affairs will be the Member-Secretary.

The terms of reference of the Committee will be as follows:

- (i) To identify provisions in Central tax laws which have an influence on the employment of labour in the economy;
- (ii) to examine the impact of these provisions on employment and the techniques of production in industry, agriculture and other areas of economic activity;
- (iii) to suggest appropriate changes in Central tax laws so as to promote employment and adoption of labour-intensive methods of production having due regard to administrative

**Not recorded.

feasibility and other objectives of public policy such as economic growth and self-reliance; and

(iv) to make recommendations regarding any other related matter.

It will be seen that the Committee is being called upon to look into an area of considerable significance to the Indian economy. It is perhaps the first time since Independence that a special study of our tax laws is being undertaken so as to facilitate the use of the tax instrument consciously to promote employment which forms one of the major objectives of the present Government.

I have no doubt that the findings and recommendations of the Committee will be of great help in framing the Budget proposals in the coming year and re-orienting our tax laws so as to enlarge the opportunities for employment. In order that its recommendations can be considered for implementation in the next Budget, the Committee is being asked to submit its report within about four months.

11.40 hrs.

SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976."

The motion was adopted.

SHRI ZULFIQUARULLA: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, to provide for the readjustment of assembly constituencies in the State of Sikkim.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, to provide for the readjustment of assembly constituencies in the State of Sikkim."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.